

**IN THE NATIONAL COMPANY LAW TRIBUNAL: CHANDIGARH BENCH**

**COURT No.1**

*(through hybrid mode)*

**ITEM No. 128**

**38/2023, 1141/23, 2612/23, 2232/23, 2233/23 2234/23, 2590/23, 2473/23  
2496/23, 2498/23, 2504/23, 2844/23, 2850/23, 2874/23,  
IA(I.B.C)/ 116 (CH) 2024, IA(I.B.C)/480 (CH) 2024, IA(I.B.C)/740 (CH)2024**

**CP(IB) No. 647/Chd/HP/2019  
(Admitted)**

**IN THE MATTER OF:-**

Rajat Sole Proprietor, R J Enterprises

...Petitioner

Versus

Crest Steel (UNA) Private Limited

...Respondent

**Under Section: 9 IBC 2016, 66(1), 19(2) and Rule 11 of NCLT, 2016**

Due to paucity of time, the matter could not be taken up today, hence the matter is adjourned to 23.04.2024.

Tanvi  
01.04.2024

Sd/-  
Court Officer